

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 43

IA 1304/2024

In

C.P. (IB)/1387(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 10.04.2024

NAME OF THE PARTIES: ERICSSON INDIA PRIVATE LIMITED

V/s

RELIANCE COMMUNICATIONS LIMITED

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Rishabh Jaisani, Ld. Counsel for the erstwhile RP present. Mr. Nithish Banger, Ld. Counsel for the Applicant present.
2. Ld. Counsel for erstwhile RP is directed to verify whether the amounts claimed by the Applicant were reflecting in the books of account of the Corporate Debtor either in full or part.
3. The Registry is directed to accept the hard copy of the Application.
4. List this matter on 02.05.2024 for further consideration.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)